

(c) whether the Government have ordered an enquiry into the estimation of the recoverable reserves from the Ravva oilfields and Tapti gas fields which have turned out to be much higher than the figure used to value these ONGC discovered fields at the time they were handed over to two private sector consortia;

(d) if so, the details thereof and the outcome of the enquiry conducted into the matter; and

(e) the action taken/proposed to be taken on the enquiry report?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) Yes, Sir.

(b) It is true that after drilling of additional wells in Ravva oil field operator is expecting higher reserves as against those estimated by ONGC. In case of Tapti field also the operator expects higher reserves as against those estimated by ONGC, which is yet to be confirmed.

(c) No, Sir.

(d) and (e) Does not arise.

Ceramic Complex in Rajasthan

911. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) Whether there is considerable scope for development of Ceramic Industry in Rajasthan; and

(b) if so, the steps being taken by the Government to allocate Natural Gas to Rajasthan for the development of a Ceramic Complex?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) While there is scope for development of Ceramic Industries in Rajasthan, no further allocation of gas in Rajasthan is envisaged at this stage as the allocations already made exceed the present and projected viability of gas.

Kerosene Oil Quota

912. SHRI V.M. SUDHEERAN :
SHRI A. SIDDARAJU :
SHRI P. SANKARAN :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :-

(a) the requirement of Kerosene oil in each State particularly for PDS in Karnataka;

(b) the quota fixed for each State during 1997-98;

(c) whether the Government have received representations for enhancement of quota from different states;

(d) if so, the details thereof; and

(e) the action proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) The State-wise allocation of Kerosene for the year 1998-99 is given in Statement-I. The allocation for the State of Karnataka for the year 1998-99 is 528301 MTs.

(b) The quota fixed for each State/UT during 1997-98 is given in Statement-II.

(c) to (e) Allocation of Kerosene is made to States/UTs on historical basis of past supplies and consumption and additional allocation out of increased incremental quantity permitted in a year, on the basis of a formula, giving higher increase to those States having lower per capita availability, so as to reduce inter-State disparity over the years. Requests are received from State Governments from time to time for additional allocation of Kerosene. However, on account of constraints of product availability, foreign exchange and heavy subsidy involved, it has not been possible to meet the full demand of the States. Nevertheless, a 3% increase was given in the allocation from 1993-94 onwards till 1997-98 over the previous years for the country as a whole. It has been decided to give an overall increase of 8.5% during the year 1998-99 over the previous year, giving a one time high increase to five States having much lower per capita availability compared to most of the States, and normal increase to the other States.

Statement-I

The Statewise Allocation of SKO for the Year 1998-99

(FIGS. IN MT.)

States/UTs	SKO Allocation
1	2
Orissa	316597
Bihar	863745
Madhya Pradesh	661812
Rajasthan	440060
Uttar Pradesh	1391123